

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3960 of 2020

1. Tarikul Sk @ Tarikul Islam
2. Akil Rahman ... Petitioners
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
Through Video Conferencing

For the Petitioners : Mr. Gautam Kumar, Advocate
For the State : Mrs. Rubi Pandey, A.P.P.

Order No. 02

Dated 27th July, 2020

Heard the learned counsel appearing for the respective sides.

The defects, as pointed out by the office, are ignored.

The petitioners are accused in connection with Kotalpokhar P.S. Case No. 22 of 2020 (G.R. No. 468 of 2020).

A theft was committed in the grocery shop-cum-godown of the informant and sugar, mustard oil, etc. were stolen. The articles were subsequently recovered from another grocery shop and it was said to have been sold by the accused persons.

The petitioners therefore have been implicated on suspicion and are in custody since 17.04.2020.

Regard being had to the above, the petitioners are directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) each with two sureties of the like amount each to the satisfaction of learned Additional Chief Judicial Magistrate, Rajmahal in connection with Kotalpokhar P.S. Case No. 22 of 2020 (G.R. No. 468 of 2020).

(RONGON MUKHOPADHYAY,J.)